

Before the Appellate Tribunal for Electricity
Appellate Jurisdiction

Interlocutory Application Nos. 43 & 150 of 2006

Present: Hon'ble Mr. Justice E. Padmanabhan, Judicial Member
Hon'ble Mr. H.L. Bajaj, Technical Member

Chamber of Marathwada Industries & Agriculture ... Appellant

Versus

Maharashtra State Electricity Distribution Co. Ltd. ... Respondent

Counsel for the Appellant : Mr. S. C. Karandikar, Advocate

Counsel for the Respondent : Mr. Buddy A. Ranganadhan, Advocate

Dated : 01st November, 2006

ORDER

Heard Mr. S. C. Karandikar, learned counsel appearing for the appellant and Mr. Buddy A. Ranganadhan, learned counsel appearing for the 2nd respondent, Commission.

Though IA No. 43 of 2006 is an application to condone the delay, the learned counsel for the applicant on the earlier occasion had represented that representation submitted by the applicant before the 2nd respondent, Commission, has not yet been disposed of and a direction may be issued in this respect.

Mr. B. A. Ranganadhan, advocate, appearing for the 2nd respondent on instructions, fairly represents that the representation dated 13th September, 2001 will be taken up for consideration and given a disposal. The learned counsel for the 2nd respondent also adds that the appeal before this Appellate Tribunal is not maintainable apart from there being an enormous delay.

Cntd....2

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Without expressing any opinion on merits we direct the 2nd respondent, Commission, to consider the pending representation, if any, with the 2nd respondent and pass appropriate orders according to law within a period of 12 weeks. It is also made clear that it is open to the applicant to make any additional representation within 2 weeks from today. With the above direction both the Interlocutory Applications are disposed of.

(Mr. H.L. Bajaj)
Technical Member

(Mr. Justice E. Padmanabhan)
Judicial Member

GV/SH